

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...  
**ORIGINAL APPLICATION NO.060/00463/2019**  
**Chandigarh, this the 08<sup>th</sup> day of May, 2019**

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**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &**  
**HON'BLE MS. P. GOPINATH, MEMBER (A)**

...  
Suman Talwara w/o Sh. Umaram Choudhary, aged 37 years, working as PGT (Chemistry) at KV-2, (AF), Adampur (Punjab) – 144102.

....**Applicant**

**(Present: Mr. K.B. Sharma, Advocate)**

**Versus**

1. The Commissioner, Kendriya Vidyalaya Sangathan 18, Institutional Area, Shaheed Jeet Singh Marg, New Delhi – 110016.
2. The Asstt. Commissioner (Establishment), 2/3 KVS Headquarters, Shaheed Jeet Singh Marg, New Delhi – 110016.
3. Deputy Commissioner, Kendriya Vidyalaya Sangathan, (R.O.) Gandhi Marg, Bajaj Nagar, Jaipur – 302016.

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**Respondents**

**(Present: Mr. R.K. Sharma, Advocate)**

**ORDER (Oral)**

**SANJEEV KAUSHIK, MEMBER (J)**

1. The present O.A. has been filed by the applicant with a limited prayer for issuance of a direction to the respondents to consider her request for posting at KV-2 (AF) Jodhpur.
2. Learned counsel submitted that the applicant, on promotion to the post of PGT was transferred to Adampur on 05.02.2019. It is pleaded that the husband of the applicant is a State Govt. employee, posted at Jodhpur, who, being a disabled person, is not able to take care of their minor daughter, who is studying in 2<sup>nd</sup>

standard. It is also submitted that one post of PGT (Chemistry) has fallen vacant on 30.04.2019 after retirement of Sh. A.A. Rizvi. He submitted that the request of the applicant for posting at KV Jodhpur has been rejected vide order dated 25.09.2019 (Annexure A-5). He, therefore, prayed that the respondents be directed to re-consider the prayer of the applicant in view of the facts and circumstances of the case.

4. Issue notice to the respondents.

5. At this stage, Mr. R.K. Sharma, Advocate, appears and accepts notice on their behalf. He prays that the respondents be granted reasonable time to do the needful.

6. In the wake of above, the O.A. is disposed of with a direction to the respondents to re-consider the case of the applicant for posting at KV Jodhpur, in view of the facts noticed hereinabove, and take a view within a period of six weeks from the date of receipt of a copy of this order. The view taken by the respondents be duly communicated to the applicant.

**(P. GOPINATH)  
MEMBER (A)**

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**(SANJEEV KAUSHIK)  
MEMBER (J)**  
**Dated: 08.05.2019.**